

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. NO. 203/2001

(3)

New Delhi this the 21st day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Smt. Surinder Kaur,  
R/O House No.C-2/75,  
Lodhi Colony, New Delhi. .... Applicant

( By Dr. M.P.Raju, Advocate )

-versus-

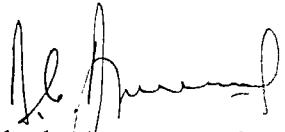
Union of India through  
Secretary, Ministry of Finance,  
(Department of Economic Affairs),  
New Delhi. .... Respondent

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In disciplinary proceedings conducted against applicant a penalty of removal from service was imposed upon her by the disciplinary authority by an order passed on 15.10.1999. Aggrieved by the said order, applicant has instituted an appeal copy whereof is annexed at Annexure-E. No decision thereon has so far been taken by the appellate authority, respondent herein. In the circumstances, we find that the interest of justice would be met by disposing of the present OA at this stage itself without issuing notices with a direction to respondent to dispose of the appeal by passing suitable orders thereon expeditiously and in any event within a period of two months from the date of service of this order. We order accordingly.

(Govindan S. Tampi )  
Member (A)

  
( Ashok Agarwal )  
Chairman

/as/